Government of India Ministry of Coal LokSabha Unstarred Question No. 2696 To be answered on 03.01.2018

Coal Mines to Private Sector

2696. SHRI P. KUMAR:

Will the Minister of COAL be pleased to state:

- (a) whether a large number of coal mines have been given to the private sector in our country;
- (b) if so, the details thereof including the terms and conditions under which they have been handed over to the private sector;
- (c) whether these companies are violating the terms and conditions; and
- (d) if so, the details thereof?

ANSWER MINISTER OF RAILWAYS AND COAL (SHRI PIYUSH GOYAL)

(a) to (d): *Vide* order dated 24.09.2014, Hon'ble Supreme Court of India had cancelled the allocation of 204 coal mines. The allocation of these 204 coal mines are now made under the provisions of the Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. So far, 31 coal mines have been allocated by way of auction to the regulated as well as non-regulated sector under the said Act, out of which 30 have been allocated to the private sector companies. List of 30 coal mines allocated to private sector companies by way of auction is at Annexure.

Terms and conditions for development of the coal mines have been prescribed in the Coal Mines Development and Production Agreement (CMDPA) executed with the allocattee companies. In accordance with the provisions of subsection (6) of Section 8 of the Coal Mines (Special Provisions) Act, 2015 and Rule 13 (4) (ii) of the Coal Mines (Special Provisions) Rules, 2014, performance bank guarantee by the successful bidder is linked with the milestones for the development of coal mines. A monitoring mechanism for development of the coal mines in accordance with the efficiency parameters specified in the CMDPA is in place. Failure by the allocattee companies in adhering to the terms and conditions/efficiency parameters for the development of coal mines results in measures as stipulated in the agreement by the Nominated Authority which includes appropriation of the performance bank guarantee and cancellation of the Vesting Order. Moreover, mining lease and mining plan are statutory documents

incorporating various duties and responsibilities violation of which attracts punishment/penalties. In cases where violation of the terms and conditions has been observed, show cause notices have been issued. A Scrutiny Committee has been constituted on 24.11.2016/19.07.2017 to consider/examine the submissions/replies given by the successful Bidders/Allottees of the coal mines in respect of deviation from the Efficiency Parameter as mentioned in the Coal Mines Development and Production Agreement/Allotment Agreement. Four meetings of the Screening Committee on 20.07.2017, 22.09.2017, 23.10.2017 and 01.12.2017 have been conducted so far and action is being taken based on the recommendation of the Committee.

Annexure

S.No.	Name of Coal Mine	State	Schedule	Specified End –Use	Successful Bidder
1	Gare Palma IV-4	Chhattisgarh	II	Non Regulated Sector	Hindalco Industries Limited
2	Gare Palma IV-5	Chhattisgarh	II	Non Regulated Sector	Hindalco Industries Limited
3	Chotia	Chhattisgarh	II	Non Regulated Sector	Bharat Aluminium Company Limited
4	Gare Palma IV-7	Chhattisgarh	Ш	Non Regulated Sector	Monnet Ispat & Energy Limited
5	Gare-Palma Sector-IV/8	Chhattisgarh	III	Non Regulated Sector	Ambuja Cements Limited
6	Tokisud North	Jharkhand	II	Power	Essar Power MP Limited
7	Kathautia	Jharkhand	II	Non Regulated Sector	Hindalco Industries Limited
8	Jitpur	Jharkhand	III	Power	Adani Power Limited
9	Ganeshpur	Jharkhand	111	Power	GMR Chhattisgarh Energy Limited
10	Moitra	Jharkhand	III	Non Regulated Sector	JSW Steel Limited
11-12	Brinda and Sasai	Jharkhand	III	Non Regulated Sector	Usha Martin Limited
13	Meral	Jharkhand	III	Non Regulated Sector	Trimula Industries Limited
14	Dumri	Jharkhand	III	Non Regulated Sector	Hindalco Industries Limited
15	Lohari	Jharkhand	111	Non Regulated Sector	Araanya Mines Private Limited
16	Amelia North	Madhya Pradesh	II	Power	Jaiprakash Power Ventures Limited
17	Mandla North	Madhya Pradesh	П	Non Regulated Sector	Jaiprakash Associates Limited
18	Bicharpur	Madhya Pradesh	II	Non Regulated Sector	UltraTech Cement Limited
19	Sial Ghoghri	Madhya Pradesh	П	Non Regulated Sector	Reliance Cement Company Private Limited
20	Mandla-South	Madhya Pradesh	111	Non Regulated Sector	Jaypee Cement Corporation Limited
21	Marki Mangli-I	Maharashtra	II	Non Regulated Sector	Topworth Urja and Metals Ltd
22	Marki Mangli III	Maharashtra	II	Non Regulated Sector	B.S. Ispat Limited
23	Belgaon	Maharashtra	П	Non Regulated Sector	Sunflag Iron and Steel Company Limited
24	Nerad Malegaon	Maharashtra		Non Regulated Sector	Indrajit Power Private Limited
25	Majra	Maharashtra	111	Non Regulated Sector	Jaypee Cement Corporation Limited
26	Talabira-I	Odisha	П	Power	GMR Chhattisgarh Energy Limited
27	Mandakini	Odisha	Ш	Power	Mandakini Exploration and Mining Limited
28	Utkal - C	Odisha		Power	Monnet Power Company Ltd
29	Sarisatolli	West Bengal	II	Power	CESC Limited
30	Ardhagram	West Bengal	II	Non Regulated Sector	OCL Iron & Steel Limited - Designated Custodian